

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. No. 2713 of 1997

New Delhi, dated this the 6th July, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Vijay Pal Singh,
S/o Shri Sumer Singh,
B-8, Karmpura,
New Delhi.

.... APPLICANT

(By Advocate: Mrs. Rani Chhabra)

Versus

1. Union of India through
Secretary,
Ministry of Finance,
Dept. of Revenue,
C.B.E.C.
New Delhi.
2. Commissioner (Hqrs.),
Central Ecise & Customs,
Commissionerate,
Meerut.
3. Asst. Commissioner,
C.E. & C,
Meerut.
4. Addl. Collector,
Customs & Central Excise,
U.P. North Collectorate,
Meerut.
5. Dy. Collector,
Customs & Central Excise,
U.P. North Collectorate,
Meerut.

.... RESPONDENTS

(By Advocate: Shri V.S.R. Krishna)

(2)

Applicant challenges his termination from service and seeks direction to respondents to engage him as casual labourer and confer upon him temporary status in terms of Casual Labourers (Grant of Temporary Status & Regularisation) Scheme, 1993.

(9)

2. I have heard Mrs. Rani Chhabra for applicant and Shri V.S.R. Krishna for respondents.

3. It is not denied that applicant was in service with the respondents, though the exact period of such service is in some dispute.

4. Accordingly with the consent of both parties this O.A. is disposed of with a direction to respondents that subject to availability of work they should consider re-engaging applicant in preference to juniors and outsiders.

5. In this connection it will be open to applicant to submit a self-contained representation to respondents within one month

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(3)

and thereafter work out his rights for grant of
temporary status in accordance with rules and
instructions

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This O.A. stands disposed of in terms of
Paragraphs 4 & 5 above. No costs.

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(S. R. ADIGE)
VICE CHAIRMAN (A)

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